

a branch in Bombay. Considering the principle of reciprocity, financial strength of the bank and its involvement in India related trade, RBI have approved 'in Principle' the banks proposal. Pending opening of the branch, RBI have also agreed to the bank opening a representative office in India.

(c) RBI have not received any request from this bank for opening more branches in India.

(d) Does not arise.

#### **Lapsed Insurance Policies**

4509. PROF. UMMAREDDY  
VENKATESWARLU:  
SHRI RAM KAPSE:

Will the Minister of FINANCE be pleased to state:

(a) the number of unclaimed and lapsed policies with the Life Insurance Corporation of India during 1992-93 and 1993-94, and the amount involved in these policies, State-wise;

(b) whether the Government have drawn up any scheme to utilise the unclaimed amount; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). The requisite information is being collected and will be laid on the Table of the House.

#### **Use of Foreign Aircraft by Air Taxi Operators**

4510. SHRI D. VENKATESWARA RAO: Will Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have come out with fresh guidelines for the air taxi operators in order to exercise control over foreign aircraft leased by them;

(b) if so, whether these guidelines are applicable to all foreign aircraft taken on lease and engaged in public transport operation by the Indian operators;

(c) the details of guidelines issued in this regard;

(d) whether all the air taxi operators are fully adhering to these guidelines;

(e) if so, the details thereof; and

(f) if not, the action taken against the defaulting air taxi operators?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) and (c). Yes, Sir. A copy of the guidelines is attached as *Statement*.

(d) to (f). No case of the guidelines not being complied with has been noticed.

#### **STATEMENT**

#### *Airworthiness and Operational Control of Foreign Aircraft Leased by Indian Operators*

##### **1. Introduction**

In recent years, the practice of operating foreign aircraft leased with or without crew by Indian operators has become prevalent in India. National regulations of the States require that the Airworthiness authority should ensure